

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3986/2024
(Arising out of impugned final judgment and order dated 28-02-2024
in CRLP No. 1525/2024 passed by the High Court of Judicature at
Madras)

V. SENTHIL BALAJI

Petitioner(s)

VERSUS

THE DEPUTY DIRECTOR,
DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No.69989/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 01-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. C Ariyama Sundaram, Sr. Adv.
Mr. S Prabakaran, Sr. Adv.
Mr. MA Gouthaman, Adv.
Dr. RM Sankar, Adv.
Mr. Bharani Kumar, Adv.
Ms. Rohini Musa, Adv.
Mr. Zaffar Inayat, Adv.
Mr. M Naveen, Adv.
Mr. A Abhinesh Babu, Adv.
Mr. G Jai Singh, Adv.
Mr. Muthu Ganesa Pandian, Adv.
Mr. P Srinivasan, Adv.
Mrs. Usha Prabakaran, Adv.
Mrs. Harini Ramsankar, Adv.
M/S. Ram Sankar & Co, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Application seeking exemption from filing a certified copy
of the impugned order is allowed.

Issue notice, returnable on 29th April, 2024.

Dasti, in addition, is permitted.

Liberty is granted to serve the Central Agency, in addition.

(ASHISH KONDLE)
COURT MASTER (SH)(AVGV RAMU)
COURT MASTER (NSH)